

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/76(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS SRI PRATYUSH KUMAR SUREKA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Shreya Choudhary, Adv.] For the Resolution Professional
Mr. Manish Jain] Resolution Professional

Ms. Urmila Chakraborty, Adv.] For Respondent
Mr. A. Agarwalla, Adv.
Ms. P Garain, Adv.

ORDER

1. Ld. Counsels for the parties present.
2. The Personal Guarantor has already attended the CoC meeting and has agreed to give a plan.
3. Ld. Counsel Ms. Urmila Chakraborty submits that proposal for repayment plan is without prejudice to her right to prefer an appeal.
4. Post this matter on **10.09.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**